

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

O. APPLICATION NO. 197 OF 05

Applicant(s)

Respondent(s)

Advocate for  
Applicant(s)

Advocate for  
Respondent(s)

Notes of the Registry

Orders of the Tribunal

23-10-06

Name present for the parties.

D.B. not formed, but up  
for admission on 19-12-06.

By Order  
Court Officer

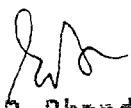
OA No. 197/2005 with M. A. No 87/2005

Date of order: 19.12.2006

Mr. Kuldeep Mathur, counsel for applicant.  
Mr. Manoj Bhandari, counsel for respondents.

At the very outset, learned counsel for the respondents has invited our attention to the order dated 31.08.2005 at Annexure R/1 and has submitted that due benefits as prayed for in this OA has already been ordered to be extended to the applicant. Therefore, the very OA has rendered infructuous. Learned counsel for the applicant does not dispute this position.

In view of the aforesaid development, the Original Application No. 197/2005 as well as Misc. Application No. 87/2005 have no more survive and stands disposed of as having become infructuous. However, both the parties are directed to bear their own costs.

  
[ R.R. Bhandari ]  
Administrative Member

  
[ J.K. Kaushik ]  
Judicial Member

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nature  
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